

THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-306/ND/2018

In the matter of :

Hitachi India (P) Ltd

....PETITIONER

Vs.

Prime Infrapark (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 01.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. N. Swaminathan, Advocate along with Mr. Ashok
Kumar Singh, Advocate, Mr. Vikas Kamal, AR for Op. Cr.

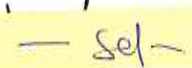
For the Respondent/Corporate Debtor : Mr. Tushar Parashar, Advocate

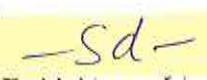
For the Intervener :

ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the
Corporate Debtor are present. Ld. Counsel for the petitioner has completed his
arguments. Let the matter be posted for the arguments of the Corporate
Debtor on legal issues.

List on 08.8.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit